

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SRK DEVBUILD PRIVATE LIMITED**

1.	NAME OF CORPORATE DEBTOR	SRK Devbuild Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	25.08.2011
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Gwalior
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U45200MP2011PTC026631
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	18/2, Lasudia Mori, Dewas Naka, A.B. Road, Indore -452010, Madhya Pradesh
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	*26.02.2021 (Order received on 01.03.2021)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	26.02.2021 (Order received on 01.03.2021)
8.	NAME AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Ravi Kapoor Registration No.: IBBI/IPA-002/IP-N00121/2017-18/10290
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006. Telephone No.: 079 2642 0336 E mail Id: ravi@ravics.com
10.	ADDRESS AND E-MAIL ID TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006. Telephone No.: 079 2642 0336 E mail Id: ipsrkdevbuild@ravics.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	31.03.2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Indore Bench has ordered the commencement of liquidation of the SRK Devbuild Private Limited on 26th February, 2021 (copy received on 1st March, 2021), under section 33 of the Code.

The stakeholders of SRK Devbuild Private Limited are hereby called upon to submit a proof of their claims, on or before 31st March, 2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

* 180 days for Corporate Insolvency Resolution Process got over on 18th September, 2020. However, on 26th February, 2021, Hon'ble NCLT, Indore Bench, passed an order for liquidation and hence date of closure of Insolvency Resolution Process is considered as 26th February, 2021.



Place: Ahmedabad
Date: 01.03.2021

Ravi Kapoor
Liquidator
IBBI/IPA-002/IP-N00121/2017-18/10290